

**Central Administrative Tribunal
Principal Bench**

TA No.38/2015

New Delhi, this the 22nd day of April, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Sh. Ajeet Singh
S/o Sh. Kshetra Pal Singh
R/o Village – Taharpur, Post Office
Hetalpur, Dist.-Aligar (UP). ...Applicant

(By Advocate: None)

Vs.

1. Govt. of NCT (DSSSB Board)
Through the Secretary
8th Level, B Wing, Delhi
Secretariat, IP Estate, ITO
Delhi-110002.
2. Delhi Subordinate Services Selection Board
Through the Chairman
FC-18, Institutional Area, Karkardooma
Delhi-110092.
3. The Secretary
Delhi Subordinate Services Selection Board
FC-18, Institutional Area, Karkardooma
Delhi-110092.
4. C.O.E., Delhi Subordinate Services Selection Board
FC-18, Institutional Area, Karkardooma
Delhi-110092.
5. Dy. Secretary, Scrutiny Branch
Delhi Subordinate Services Selection Board
FC-18, Institutional Area, Karkardooma
Delhi-110092. ...Respondents

(By Advocate: None)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

This TA was adjourned *sine die* on 17.03.2016 by observing that the matter is pending adjudication before the Larger Bench of the Hon'ble Apex Court.

2. The issue pertains to reservation in promotion. Since the Hon'ble Supreme Court has decided that issue, the TA was listed on 15.04.2019. On that date, there was no representation for the applicant. It was adjourned till today making it clear that if the same situation remains, the TA will be dismissed for default. There is no representation for the applicant today also. The TA is dismissed for default.

3. All the pending MAs shall stand disposed of. There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy)
Member(A) Chairman

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